

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH
ALLAHABAD**

The 11th day of **January, 2019**.

HON'BLE MS. AJANTA DAYALAN, MEMBER (A).

Original Application Number. 330/01415/2018

Rishikesh Tripathi, Aged about 75 years, son of late Ram Sagar Tripathi, R/o House No. 800D, Sri Ram Nagar, Garepura, Basarapatpur, District – Gorakhpur U.P.

.....Applicant.

VE R S U S

1. Union of India through General Manager / General Manager (9Personnel), North Eastern Railway, Gorakhpur.
2. Chief Works Manager (Personnel), Mechanical Workshop, Izatnagar, North Eastern Railway, Gorakhpur.
3. Financial Advisor / Chief Account Officer, North Eastern Railway, Gorakhpur.
4. Account Officer (Workshop), Mechanical Workshop Izatnagar, North Eastern Railway, Gorakhpur.

.....Respondents

Advocate for the applicant : Shri D.K. Mishra
Advocate for the Respondents : Shri P.K. Rai

O R D E R

Heard Shri D.K. Mishra, learned counsel for the applicant and Shri P.K. Rai, learned counsel for respondents.

2. Learned counsel for the applicant states that the applicant is seeking only payment of deference on pension amount and the arrears for the period of five years from 01.01.2006 to 2011 as well as refixation of his pension. He also states that various representations made by him in this regard to the department are still pending, the last being 11.07.2018 (Annexure A-8). Learned counsel for the applicant states that the applicant will be satisfied, in case a direction is given to the

competent authority amongst the respondents to take a decision on his representation dated 11.07.2018.

3. Learned counsel for the respondents has no objection to this limited prayer.

4. In view of the limited prayer of the learned counsel for the applicant, the competent authority amongst the respondents i.e. Chief Works Manager (Personnel), Mechanical Workshop, Izatnagar, North Eastern Railway, Gorakhpur (respondent no. 2) is directed to take final decision on the representation of the applicant dated 11.07.2018 by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.

5. The OA is disposed of as above. No costs.

6. Needless to say that the order should not be construed as any expression or opinion on merits or otherwise of the case.

MEMBER- A.

Anand...